

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2471 of 2012

(Arising out of Order-in-Appeal No.195/2012 dated 11.04.2012
passed by the Commissioner of Customs, Central Excise and Service
Tax (Appeals), Mangalore.)

M/s. Pragathi Tutorials

2nd Floor, Navodaya Complex
Near Govinda Dasa College,
Surathkal,
Mangalore – 575 014.

Appellant(s)

VERSUS

The Commissioner of Central Excise

V Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Maneesh Akhoury, Asst. Commissioner (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 21458 / 2025

DATE OF HEARING: 15.09.2025

DATE OF DECISION: 15.09.2025

PER: D.M. MISRA

None present for the appellant. The matter had been listed on 02.06.2025, 24.06.2025 and today i.e., 16.09.2025. Learned advocate on record vide letter dated 15.9.2025 submits that they were unable to contact the proprietor and requested the

Bench to issue notice to the appellant directly or take appropriate action. The notices sent to the appellant on all these dates have been returned with a remark from the postal authority as 'addressee left'. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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